

the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Court of the Aligarh Muslim University, subject to other provisions of the said Statutes *vice* Shri Mohd. Ali Ashraf Fatmi resigned from the Court. The member so elected shall not be the employees of the Aligarh Muslim University."

MR. SPEAKER: The question is:

"That in pursuance of sub-clause (xxiv) of Clause (1) and Clause (2) of the Statute 14 of the Statutes of the Aligarh Muslim University, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Court of the Aligarh Muslim University, subject to other provisions of the said Statutes *vice* Shri Mohd. Ali Ashraf Fatmi resigned from the Court. The member so elected shall not be the employee of the Aligarh Muslim University."

The motion was adopted.

"That this House do recommend to Rajya Sabha that Rajya Sabha do elect two Members of Rajya Sabha, in accordance with the system of proportional representation by means of the single transferable vote, to the Joint Committee on Offices of Profit, in the vacancies caused by the retirement of Sarvashri Subramanian Swamy and Shiv Pratap Mishra from Rajya Sabha and do communicate to this House the names of the Members so elected by Rajya Sabha to the Joint Committee."

MR. SPEAKER: The question is:

"That this House do recommend to Rajya Sabha that Rajya Sabha do elect two Members of Rajya Sabha, in accordance with the system of proportional representation by means of the single transferable vote, to the Joint Committee on Offices of Profit, in the vacancies caused by the retirement of Sarvashri Subramanian Swamy and Shiv Pratap Mishra from Rajya Sabha and do communicate to this House the names of the Members so elected by Rajya Sabha to the Joint Committee."

The Motion was adopted.

13.05 hrs.

JOINT COMMITTEE ON OFFICES
OF PROFIT

**Motion to Elect two Members of
Rajya Sabha to the said Committee**

[English]

SHRI CHIRANJI LAL SHARMA
(Karnal): Sir, I beg to move:

13.07 hrs.

DEMANDS FOR EXCESS
GRANTS (RAILWAYS), 1990-91

[English]

THE MINISTER OF STATE IN THE
MINISTRY OF DEFENCE (SHRI
MALLIKARJUN): Sir, on behalf of Shri
C.K. Jaffer Sharief I beg to present a

statement (Hindi and English versions) showing the Demands for Excess Grants in respect of the Budget (Railways) for 1990-91.

[Placed in Library. See No. LT 5703/94]

13.08 hrs.

MANIPUR PANCHAYATI RAJ
BILL*

[English]

MR. SPEAKER: Now we have a Bill which is to be introduced and passed to have the Panchayat Raj in Manipur and the date on which the Bill has to be enacted. I think, is 23rd April, that is tomorrow. And tomorrow being a holiday, the Bill has to be passed today and it has to be assented to by the President also, in the Business Advisory Committee meeting, everybody had agreed that because this Bill has come from the Government of Manipur, this should be passed and as quickly as is possible, if possible even without discussion also so that the formality which has to be completed as per the Constitution is completed. It is ultimately for them, the Legislative Assembly of Manipur, to decide the real contents of the Bill.

So, if you so desire, we can take it we now.

[Translation]

SHRI JASWANT SINGH
(Chittorgarh): You are requested to take

it up now and the Railway Budget can be taken up between 2.30 P.M. to 3.30 P.M.

[English]

SHRI YAIMA SINGH YUMNAM
(Inner Manipur): Sir, I want to speak on this subject.

MR. SPEAKER: Let it be introduced first.

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RAMESHWAR THAKUR): Sir, I beg to move for leave to introduce a Bill to provide for the constitution and organisation of Panchayats as units of local self-Government in the rural areas of Manipur and for matters connected therewith and incidental thereto.

Sir, I want to draw the kind attention of the House to Clauses 97 and 98 of the Bill which should have been printed in thick bold print type but inadvertently could not be printed as such.

Sir, The Constitution (73rd Amendment) Act, 1992 came into force on 24.4.1993. It stipulates that the law relating to Panchayats in force in States, immediately before the commencement of the 73rd amendment, which is inconsistent with the provisions in these amendments, shall continue to be in force until amended or repealed by the State Legislature, or other competent authority or until expiration of one year from such commencement, whichever is earlier.